

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 162 OF 2019**

**IN**

**DFR NO. 4281 OF 2018**

**Dated : 8<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s South East Central Railways**

**.... Appellant(s)**

**Versus**

**Chhattisgarh State Electricity Regulatory Commission & Ors**

**.... Respondent(s)**

Counsel for the Appellant(s)

:

Ms. Ranjitha Ramachandran  
Mr. Pulkit Agrwal  
Mr. Shubham Arya

Counsel for the Respondent(s)

:

Mr. C.K.Rai  
Mr. Sachin Dubey for R-1  
Mr. Soumya Roop Sanyal  
Mr. N. Gupta for R-2 & R-3

**ORDER**

**IA NO. 162 OF 2019**

***(Appl. for Condonation of delay in filing the Appeal)***

For the reasons set out in the application, delay of 98 days in filing the appeal is condoned. Application is disposed of.

**DFR NO. 4281 OF 2018**

Registry is directed to number the appeal.

Issue notice to the Respondents returnable on 07.08.2019. Mr. Sachin Dubey accepts notice on behalf of Respondent No. 1. He undertakes to file Vakalatnama on behalf of Respondent No. 1 and seeks eight weeks time to file reply/objection to the Appeal.

List the matter on **07.08.2019**. In the meantime, learned counsel for the respondents may file reply on or before 04.06.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 27.06.2019 after serving copy on the other side.

**(S.D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**